

(ii) जोनल परमिट स्कीमों में भाग लेने वाले राज्यों ने जोनल परमिटों की संख्या में वृद्धि करने से संबंधित कार्याविधि को पूरा करने के लिए आवश्यक कदम उठाए हैं।

इस प्रकार परमिटों की संख्या में 50% कम्पोजिट परमिटों की वृद्धि हो जाएगी।

दक्षिण जोन परमिट स्कीम	3864
पश्चिमी जोन परमिट स्कीम	2820
उत्तर जोन परमिट स्कीम	3000
केन्द्रीय जोन परमिटस्कीम	2100 तथा
पूर्वी जोन परमिट स्कीम	2500

ग्रन्थिल भारतीय/भूमनी बसों के पर्यटक परमिटों की संख्या में वृद्धि करने के प्रश्न पर विचार किया जा रहा है।

2. जहां तक सड़क विकास का प्रश्न है, परिवहन विकास परिषद् ने सड़क विकास के राज्य वार लक्ष्य निर्धारित करने के संबंध में कोई सिफारिश नहीं की है।

Cases against Reservation Policy

4451. SHRI H. M. SAWANT: Will the Minister of RAILWAYS be pleased to state:

(a) how many cases against reservation policy of the Ministry of Railways in respect of Scheduled Castes and Scheduled Tribes are pending in the various High Courts and Supreme Court of India;

(b) in how many such cases stay orders has been vacated by the Courts;

(c) the number of cases in which stay order has not been vacated; and

(d) if so, what action has been taken for getting the stay orders vacated?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) About 200.

(b) 48.

(c) 117.

(d) Vigorous attempts are being made to get the stay orders vacated through the Government Advocates.

40-Point Rosters

4452. SHRI T. M. SAWANT: Will the Minister of RAILWAYS be pleased to state:

(a) whether 40-Point Rosters have been operated since the reservations in promotions have been challenged in the High Courts and Supreme Court;

(b) if so, how many Scheduled Castes and Scheduled Tribes employees in each department and each category right from Class I to Class IV have been provisionally promoted against the 40-Point Roster from October, 1979 to November 14, 1980;

(c) how many general candidates have been promoted against reserved roster point during the stay order granted by the Supreme Court and other High Courts; and

(d) whether Government propose to treat these posts as carry forward vacancies in the light of Supreme Court judgement dated 14th November, 1980 in the Akhil Bhartiya Sosit Karamchari Sangh Case?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (d). The information is being collected from various Zonal Railways/Production Units and will be laid on the Table of the Sabha.

Recruitment of Cashiers

4453. SHRI T. M. SAWANT: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that there has been a ban on the direct recruitment of Cashiers on the Indian Railways;